

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

5. IA 3385/2024 IN C.P. (IB)/378(MB)2024

CORAM:

SHRI ANIL RAJ CHELLAN
HON'BLE MEMBER (T)

SHRI KULDIP KUMAR KAREER
HON'BLE MEMBER (J)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 02.07.2024**

**NAME OF THE PARTIES: - IAN Fund I Through Its Trustee Vistra Itcl
(India) Limited**
V/s
**Sanghvi Beauty &
Technologies Private Limited**
IN THE MATTER OF
**IAN Fund I Through Its Trustee Vistra
ITCL (India) Limited**
V/s
**Sanghvi Beauty & Technologies Private
Limited**

Section: Rule 11 of NCLT, 2016 U/s 7 of (IBC)

ORDER

IA.No.3385/2024: - Adv Saurabh Pandya appeared for the Applicant / Financial Creditor through VC. Counsel for the applicant states at bar that this IA has been rendered infructuous in the light of the fact that CP.No.378/2024 has already been disposed of as withdrawn vide order dated 28.06.2024. In view of the above statement, **IA.No.3385/2024 is disposed of as having become infructuous.**

Sd/-
ANIL RAJ CHELLAN
Member (Technical)

JAGDISH

Sd/-
KULDIP KUMAR KAREER
Member (Judicial)